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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2896/2004

New Delhi, this the 7th day of December, 2004

Hon'ble Sh. S.K.Naik, Member (A)

1. Smt. Kanti Devi
W/o Late Sh. Yashpal Singh
Ex-Postal Asstt, Khurja (Bulandshahar)
R/o Village and Post – Nagla Mahiuddinpur
Distt – Bulandshahar.
2. Sh. Bhupendra Singh
S/o Late Sh. Yashpal Singh
Ex-Postal Asstt.
R/o Village and Post – Nagla Mahiuddinpur
(Bulandshahar).

...Applicants

(By Advocate Sh. D.P.Sharma)

V E R S U S

Union of India through

1. Secretary
Ministry of Communication and I.T.
Deptt. of Posts, Dak Bhawan, Sansad Marg
New Delhi – 110 001.
2. The Chief Postmaster General
U.P.Circle, Lucknow (U.P.).
3. The Superintendent of Postoffices
Bulandshahar Division, Bulandshahar.

...Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicants. He has submitted that his case for compassionate appointment had been earlier considered by the respondents but he had not been offered any appointment. He further contends that on his representation, they have considered his case for the second time and passed the impugned order which is non-speaking and cryptic. He further

-2/-

[Signature]

contends that in terms of DoPT Instructions issued vide OM dated 5.5.2003, the person's name can be kept for consideration for offering compassionate appointment for a period of three years. He has, therefore, made a representation vide Annexure A-5 dated 15-6-2004 for the consideration of his case for compassionate appointment.

2. When the representation is pending with the respondent No.1 and the rights of the respondents are not likely to be affected, I consider it appropriate to dispose of this OA at this stage without issuing any notice to the respondents with the directions to consider the pending representation and pass a reasoned and speaking order with a copy to the applicant within a period of four months from the date of receipt of a copy of this order. It is also directed that while considering the representation, the grounds taken in the OA may also be taken as additional grounds and disposed them of within the time given above.

Naik
(S.K.Naik)
Member (A)

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